## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

BMW India Financial Services Pvt. Ltd.

V/s.

Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Aakarish Shah Krina Parakh

2. for 8 on behoulf of

Agim Shath & Associated

Aojun Sheth

3. Apurua Valil

Management

Petrikoner Friheneral Creditor April

## **ORDER**

Learned Advocate Mr. A S Vakil present for Financial Creditor/Petitioner. Learned Advocate Ms. Krina Parekh with Learned Advocate Mr. Aakarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Written arguments filed by Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL